

HIGH COURT OF HIMACHAL PRADESH, SHIMLA

Endst. No. HHC/Rules/Vol. V/97-1-

Dated: 9th April, 2014

OFFICE ORDER

The Hon'ble High Court of Himachal Pradesh has been pleased to order to restore Rule 16, under Part C, " Civil Writ" and schedule attached to the Rules known as "**High Court of Himachal Pradesh (Original Side) Rules, 1997**" as per this Registry Notification No.HHC/Rules/Vol.V/97-1-26000-26019, dated 23.9.2013. Resultantly, the office order dated 24.9.2013 shall also stand withdrawn.

BY ORDER

REGISTRAR GENERAL

Endst. No. HHC/Rules/Vol. V/97-1-

Dated: 9.4.2014

Copy forwarded for information to:

1. The Deputy Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of H. P. , Shimla.
2. The Additional Chief Secretary(Home) to the Government of Himachal Pradesh, Shimla -171002.
3. The Advocate General Himachal Pradesh, Shimla -171001.
4. The L.R.-cum-Principal Secretary (Law) to the Government of Himachal Pradesh, Shimla -171002.
5. The Secretary/ Private Secretary/PAs to the Registrar General/ Registrar (Administration)/Registrar(Rules)/ Registrar (Judicial)/Registrar (Vigilance) High Court of Himachal Pradesh, Shimla -171001,
6. All the OSDs/CPC/Administrator-Assistant Coordinator,Main Mediation Centre, High Court of H.P. Shimla-171001.
7. All the Additional Registrars of this Hon'ble High Court.
8. All the Deputy Registrars/ Assistant Registrars/ Secretaries/ Court Masters/ Private Secretaries/ Section Officers/ Marriage Counsellor-cum-SPIO/ Chief Librarian/ Public Relation Officer/ Protocol Officer of this Registry.
9. The President, Himachal Pradesh High Court Bar Association, Shimla-171001.
10. All the Presidents, District Bar Associations in Himachal Pradesh.
11. The Section Officer(Computer) High Court of Himachal Pradesh for necessary action.
12. The Technical Director, NIC of this Registry for necessary action.
13. The Scrutiny Assistant of this Registry with five spare copies.
14. Notice Board, H.P. High Court.
15. Guard file.

Registrar (Rules)